

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/MP/2022

Subject : Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement costs as claimed vide Supplementary Bills bearing No. 003 dated 21.3.2011, 004 dated 27.03.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

Petitioner : Lanco Kondapalli Power Limited

Respondents : APSPDCL & 2 ors.

Date of Hearing : **14.2.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Prerna Priyadarshini, Advocate, LKPL
Shri Atharva Gaur, Advocate, LKPL
Ms. Manyaa Chandok, Advocate, AP Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Shri D. Abhinav Rao, Advocate, TSSPDCL
Shri Rahul Jajoo, Advocate, TSSPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner mainly submitted that the present petition has been filed seeking directions to the Respondents for reimbursement of (i) Bank Guarantee Commission (being part of Finance and Procurement costs), (ii) the Respondents share of the bill amount, including interest/LPS, due to delay in payment of the supplementary bills.

2. The learned counsel for the Respondent, AP Discoms, while pointing out that the present petition is not maintainable, submitted that the Respondent may be permitted to file its reply in the matter. Similar submission was made by the learned counsel for the Respondent, TSSPDCL.

3. The Commission, after hearing the parties, directed as under:

(a) Admit and issue notice;

(b) The Respondents to file their replies on merits as well as maintainability, on or before **20.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **7.4.2023**. The parties are to complete their pleadings within the due dates mentioned and no extension of time shall be granted.



4. The petitions shall be listed for hearing on **4.5.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)